F. No. Reg./TSS/CIFTI-FICCI/Operationalisation/FSSAI-2019 Food Safety and Standards Authority of India

(A statutory Authority under the Ministry of Health and Family Welfare, Govt. of India) FDA Bhawan, Kotla Road, New Delhi-110002

Dated, the 4th... December, 2019

Subject: Direction under section 16(5) of Food Safety and Standards Act, 2006 regarding deletion of TSS content from sub-regulation 2.3.9, 2.3.10 and 2.3.30 of the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011.

The draft notification on Food safety and Standards (Food Products Standards and Food Additives) Amendment Regulations, 2018 was notified in the Gazette of India vide File No. 1-116/Scientific Committee/Notif./2010-FSSAI on 12.12.2018 inviting comments and suggestion from stakeholders.

- 2. To facilitate reduction of sugar the draft regulation proposes deletion of the parameter 'Total Soluble Solid' and the values thereto for the sub-regulations 2.3.9 (Thermally Processed Fruit Nectars), 2.3.10 (Thermally Processed Fruit Beverages/Fruit Drink/Ready to serve Fruit Beverages), 2.3.30 (Carbonated Fruit Beverages or Fruit Drinks). The comments and suggestions received from stakeholders were reviewed and finalized in the Scientific Panel and Scientific Committee. The Food Authority in its 28th meeting held on 21.05.2019 approved the final notification.
- 3. Representation from stakeholders was received stating that industries, even if ready with their reduced sugar formulations, are not able to launch such products merely because the publication of final Gazette notification of above mentioned regulations is still pending.
- 4 As the notification of these regulations will take some more time, it has been decided to implement the above mentioned standards prescribing the deletion of TSS content from subregulation 2.3.9, 2.3.10 and 2.3.30 of the Food Safety and Standards (Food Products Standards and Food Additives) Regulations, 2011 with immediate effect till the issuance of final notification in this regard.

5. This issues with the approval of the Competent Authority in exercise of the power vested under Section 16(5) of Food safety and Standards Act, 2006.

(Dr. Shobhit Jain) Executive Director (Compliance Strategy)

To

- 1. All Food Safety Commissioners,
- 2. All Authorized Officers, FSSAI,
- 3. All Designated Officers, FSSAI.

Copy for information to:

- 1. PPS to Chairperson, FSSAI
- 2. PS to CEO, FSSAI
- 3. All Directors, FSSAI